(c) the proposed measures for revamping the entire system and to make it customer-friendly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) to (c) The Municipal Corporation of Delhi has entered into an agreement with M/s Electronics Corporation of India, a Government of India Undertaking, for setting up an interactive Web-site for providing online services like issue of birth and death certificates; booking of community halls and parks; payment of dues to the Corporation; renewal and issue of Municipal licenses; and monitoring of grievances. The format of these services has been conceptualized by the Corporation to meet its own special requirements. When launched, this facility will substantially improve the quality of municipal services and also enable the members of public to readily know the current status of their applications and payment of municipal dues.

Extention of Accelerated Generation and Supply Programme

*236. SHRI ABANI ROY: Will the Minister of POWER be pleased to state:

- (a) whether Union Government's proposal to extend the Accelerated Generation and Supply Programme till 2007 has since been approved;
 - (b) if so, the details thereof;
- (c) whether the schemes of Ninth Five Year Plan relating to increasing of power generation capacity and modernization of transmission links would also be extended with some modifications; and
 - (d) if so, the details thereof?

THE MINISTER OF POWER (SHRI ANANT GANGARAM GEETE): (a) to (d) The proposal to extend Accelerated Generation and Supply Programme (AG&SP) has been approved by the Government with the following modifications:

(i) Interest subsidy has been reduced from 4% to 3%. Interest subsidy would be limited to difference of lending rates and benchmark rate subject to a maximum of 3%. The benchmark

- rate will be prescribed rate of interest of 12 years of Government security for that particular financial year. An additional 1% interest subsidy will be given for projects in North Eastern Region.
- (ii) The eligibility for funding has been linked to performance on agreed minimum milestones of reforms. Only those States, which perform statisfactorily with respect to the agreed milestones of the reform Memorandum of Understandings (MoUs) entered into with the Ministry of Power and of the Action Plans to achieve commercial viability in accordance with the Reform programme, would be eligible for funding under AG&SP.
- (iii) The coverage of AG&SP has been extended to projects financed by the Rural Electrification Corporation (REC).
- (iv) The scope of assistance under AG&SP scheme will be limited only to State Sector Generating and Renovation & Modernization (R&M) in Thermal and Hydel projects.

Bio-Gas Plants Financed by Government

- *237. PROF. M. SANKARALINGAM: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:
- (a) the State-wise details of the bio-gas plants, financed by Government, since January, 2001;
- (b) the details of the subsidies extended to the companies and State Governments for setting up these plants, particularly in Tamil Nadu; and
- (c) the details of the repayment made by these companies, State Governments and action taken on companies which have not repaid the loan amount since January, 2001?

THE MINISTER OF STATE OF THE MINISTRY OF NON CONVENTIONAL ENERGY SOURCES (SHRI M. KANAPPAN): (a) and (b) The Ministry of Non Conventional Energy Sources provides financial support for biogas plants under (i) the National Programme on Energy Recovery from Urban and Industrial Wastes; (ii) The United Nations